

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH PUNE  
APPEAL NO. 65 OF 2024

IN THE MATTER OF:

MR. TANAJI BALASAHEB GAMBHIRE ....APPELLANT  
VERSUS

UNION OF INDIA & ORS. ....RESPONDENTS

**Rejoinder to the Reply of R-4-PP dated 14.10.2024**

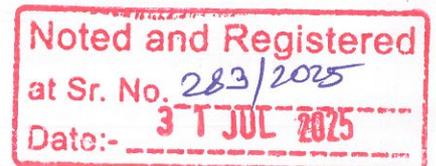
I, Mr. Tanaji Gambhire S/o Shri. Balasaheb Gambhire Age: 43 Years, Profession: Advocate, R/at: CTS No. 296, Shukrawar Peth, Laxmi Apartment, Near Shivaji Maratha High School, White House Lane, Pune-411002, do hereby solemnly affirm and state on oath as follows:

1. I state that, I have filed above captioned Appeal on account of challenging grant of EC issued by SEIAA dated 06.02.2024 during its non-functional period & illegal acts by is MS-SEIAA and I would like bring the certain important facts to the notice of this Hon'ble NGT.
2. That while filing this Appeal, this Appellant did not realised that this is the court complex/building project for PCMC Area undertaken by government for serving justice to the public at large, however, after filling of reply affidavit by Respondent No. 4-PP, it has become clear that the execution of this project will serve the justice to the public at large and this prevails over the interest of Appellant, if Appeal is allowed.
3. If this Hon'ble NGT thinks fit & proper, this Appeal may kindly be taken "Suo Moto" and discharge this Appellant from further proceeding **OR** this Appellant may kindly be allowed to withdraw this Appeal due to involvement of interest of public at large.
4. Therefore, Hon'ble NGT may kindly pass appropriate order in this Appeal for service justice to public at large by taking this Appeal Suo Moto.

Whatever stated above is true and correct to the best of my knowledge, belief and information, hence, to verify the same I have signed hereunder at Pune.

*Bombhise*  
APPELLANT  
**BEFORE ME**  
*S. Kurhade*

SHASHIKANT BHAGWAN KURHADE  
NOTARY, GOVT. OF INDIA  
PUNE DISTRICT (MAHARASHTRA)  
REGN. No. 10476



*283/2025*

